

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2171
ANSWERED ON:12.08.2011
TAX EVASION BY DIAMOND TRADERS
Gavit Shri Manikrao Hodlya

Will the Minister of FINANCE be pleased to state:

(a) whether data relating to collection of tax from, and raids conducted on the premises of, diamond traders is maintained by the Union Government; and

(b) if so, the details of tax collected from, and evaded by diamond traders, and also raids conducted on their premises during each of the last three years and the current year, commissionerate-wise.

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALAMMANICKAM)

(a) and (b): The Income Tax Department conducts Search, Seizure and Survey operations based on the credible information on persons which includes individuals, hindu undivided families (HUFs), firms, companies, association of persons (AoPs), body of individuals (Bols), local authorities and any artificial juridical person who are in possession of any money, bullion, jewellery or any other valuable article or thing which represents wholly or partly income or property which has not been or would not be disclosed for the purpose of Direct Tax laws. Search, seizure and survey operations by the Income tax Department are a continuous and ongoing process. The Income tax Department does not maintain sector-wise, person-wise or Commissionerate-wise details of such operations because such operations are generally conducted on groups of persons spread over multiple sectors, business spread across the country.